

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1086(PB)/2020

IN THE MATTER OF:

Jammu & Kashmir bank Ltd.
Vs
Aman Hospitally Pvt Ltd

... Applicant / Petitioner
... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 10.12.2020.

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Syed Arsalan Abid & Mr. Prateek Khaitan Advts.

ORDER

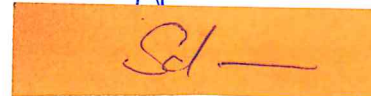
The Applicant is hereby directed to issue notice to the Corporate Debtor.

Both sides are hereby directed to file their written submissions (preferably in not more than two pages) two days before next date of hearing.

List this matter for hearing on **19.01.2021**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)